

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 10 OF 2016 &
IA NO. 15 OF 2016**

Dated : 21st March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

The Chairman, Himachal Pradesh State Electricity Board Ltd.Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajputohit
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1
Mr. Pragya Singh for R-2

ORDER

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 05.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 21.04.2016 after serving copy on the other side.

List the matter on **02.05.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk